

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 229
257/59/ND/2019

IN THE MATTER OF:

Mr. Mohan Pillai & Anr. ... **Applicant/Petitioner**

Versus

M/s Eicher Motors Ltd. & Ors ... **Respondent**

Under Section: 59 Co. Act

Order delivered on 28.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Jobyp.Varghese, Adv
For the Respondent : Mr. Rajesh Ranjan, Mr. Anoop Dawar,
Mr. Pratyush Singh, Advs.

ORDER

Due to paucity of time, the matter is re-notified to 24.11.2022.


(T.S. SINGH)
COURT OFFICER